

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date of Decision: 05.04.2018**

**Appeal No. 88 of 2018**

Bonanza Portfolio Limited  
Plot No. M-2 Cama Industries Estate,  
Walbhat Road,  
Goregaon East,  
Mumbai- 400 063

...Appellant

Versus

National Stock Exchange of India Limited  
Exchange Plaza, C-1, Block G,  
Bandra Kurla Complex,  
Bandra (E),  
Mumbai- 400 051

...Respondent

Mr. Vinay Chauhan, Advocate with Mr. K. C. Jacob, Advocate i/b  
Corporate Law Chambers India for the Appellant.

Mr. Vikram Trivedi, Advocate with Mr. Rashid Boatwalla and  
Ms. Charmi Chhadva, Advocates i/b Manilal Kher Ambalal & Co. for the  
Respondent.

CORAM: Justice J.P. Devadhar, Presiding Officer  
Dr. C.K.G. Nair, Member

Per: Justice J.P. Devadhar (Oral)

1. Counsel for the appellant states that he has instruction to withdraw  
the appeal.
2. Accordingly, the appeal is allowed to be withdrawn with no order  
as to costs.

Sd/-  
Justice J.P. Devadhar  
Presiding Officer

Sd/-  
Dr. C.K.G. Nair  
Member